

**REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Fifth Session—Second Lok Sabha

Twenty Seventh Report



**LOK SABHA SECRETARIAT
NEW DELHI**

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

TWENTY-SEVENTH REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Twenty-seventh Report.

2. The Committee met on the 16th September, 1958 for,—

- (1) categorisation and allocation of time to Bills (*vide* Appendix) under Rule 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively.
- (2) examination under Rule 294(1) (a) of the Rules of Procedure of the,—
 - (i) Constitution (Amendment) Bill (*Omission of articles 291 and 362*) by Shri Chintamani Panigrahi.
 - (ii) Constitution (Amendment) Bill (*Amendment of articles 217 and substitution of article 222*) by Shri Subiman Ghose.
 - (iii) Constitution (Amendment) Bill (*Amendment of article 343*) by Shri Chapalakanta Bhattacharyya.
 - (iv) Constitution (Amendment) Bill (*Amendment of the preamble and substitution of article 38*) by Shri Rajendra Singh.

II. Categorisation of and allocation of time to Bills

3. The members in charge of the Bills due for categorisation and allocation of time and the representatives of the Ministries concerned had been invited to present their views on the Bills before the Committee. The representative of the Ministry of Law was present at the sitting. Amongst the members in charge of the Bills who were invited to attend the sitting, Sarvashri Laisram Achaw Singh, Naushir Bharucha, K. T. K. Tangamani, Narayan Ganesh Goray and Jagdish Awasthi attended the sitting.

4. After hearing the views of the representative of the Ministry of Law and members in charge and considering all aspects of the Bills, the Committee placed only two Bills under category 'A' and 17 Bills under category 'B' and allotted time for each Bill as shown in Appendix I. Consideration of the Representation of the People (Amendment) Bill (Amendment of section 116A) by Shri N. Keshava was postponed.

III. Examination of the Constitution (Amendment) Bills

5. The members who had given notice of the Bills and the representatives of the Ministries concerned with the Bills, had been invited to be present at the sitting. Shri Chintamani Panigrahi and Shri Chapalakanta Bhattacharyya were present.

(a) Constitution (Amendment) Bill (*Omission of articles 291 and 362*) by Shri Chintamani Panigrahi.

(b) Constitution (Amendment) Bill (*Amendment of article 343*) by Shri Chapalakanta Bhattacharyya.

6. After hearing the views of the members in charge of these Bills and considering all aspects of the Bills, the Committee postponed consideration of the Bills.

(c) Constitution (Amendment) Bill (*Amendment of articles 217 and substitution of article 222*) by Shri Subiman Ghose.

(d) Constitution (Amendment) Bill (*Amendment of the preamble and substitution of article 38*) by Shri Rajendra Singh.

7. The members who had given notice of these Bills were absent. The Committee postponed consideration of the Bills.

IV. Recommendation

8. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House.

HUKAM SINGH.

NEW DELHI;
The 17th September, 1958.

APPENDIX

Sl. No.	Name of the Bill and Member in charge	Bill No.	Category assigned	Time allotted by the Committee.	Remarks
1	Prevention of Hydrogenation of Oils Bill by Shri Jhulan Sinha.	61 of 1958	B	2 hours.	
2	Indian Divorce (Amendment) Bill (<i>Amendment of section 3 etc.</i>) by Shri Narayan Ganesh Goray.	63 of 1958	B	2 hours.	
3	Industrial Disputes (Amendment) Bill (<i>Amendment of Section 33 and Second Schedule</i>) by Shri Aurobindo Ghosal.	64 of 1958	B	2 hours.	
4	Workmen's Compensation (Amendment) Bill (<i>Amendment of Schedule I</i>) by Shri Aurobindo Ghosal.	69 of 1958	B	1½ hours.	
✓ 5	Salaries and Allowances of Members of Parliament (Amendment) Bill (<i>Amendment of section 6</i>) by Shri Jagdish Awasthi.	66 of 1958	B	1½ hours.	
6	Ban on Export of Cattle Feed Bill by Shri Jhulan Sinha.	67 of 1958	B	1 hour.	
7	Rehabilitation of Dislocated Persons (From Natural Calamities) Bill by Shri Rajendra Singh.	76 of 1958	B	1 hour.	
✓ 8	Sikh Gurdwaras Bill by Sardar Amar Singh Saigal.	73 of 1958	A	2 hours.	(ad hoc)
✓ 9	Monopolies and Unfair Business Practices (Inquiry and Control) Bill by Shri K.T.K. Tangamani.	87 of 1958	B	2 hours.	
10	Code of Criminal Procedure (Amendment) Bill (<i>Amendment of sections 107, 129 and 144 and insertion of section 131A</i>) by Shri K. T. K. Tangamani.	77 of 1958	R	2 hours.	
11	Constitution (Amendment) Bill (<i>Amendment of article 136</i>) by Shri Balkrishna Wasnik.	68 of 1958	B	1½ hours.	

Sl. No.	Name of the Bill and Member in charge	Bill No.	Category assigned	Time allotted by the Committee	Remarks
12	Mahendra Partab Singh Estates (Repealing) Bill by Shri Purshottamdas R. Patel.	62 of 1958	B	1 hour.	
13	Representation of the People (Amendment) Bill (<i>Amendment of Sections 56 and 123</i>) by Shri Radha Raman.	70 of 1958	B	1½ hours.	
14	Constitution (Amendment) Bill (<i>Amendment of articles 134, 136 and 145</i>) by Shri Subiman Ghose.	20 of 1958	B	1½ hours.	
15	Colouring of Vanaspati Bill by Shri M. K. M. Abdul Salam.	71 of 1958	B	1½ hours.	
16	Muslim Wakfs (Amendment) Bill (<i>Amendment of section 3</i>) by Shri M.K.M. Abdul Salam.	72 of 1958	B	1½ hours.	
✓ 17	Indian Evidence (Amendment) Bill (<i>Amendment of section 103</i>) by Shri Naushir Bharucha.	80 of 1958	B	1½ 2½ hours.	
18	Parliamentary Privilege Bill by Shri Naushir Bharucha.	86 of 1958	A	2½ hours.	
19	Territorial Councils (Amendment) Bill (<i>Amendment of sections 3, 22, 30 and 36</i>) by Shri Lalsram Achaw Singh.	90 of 1958	B	1½ hours.	